

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 935/92

Date of decision: 17.10.94

D.P. MATHUR

: Applicant.

O.A. No. 936/92

K.K. SAXENA

: Applicant.

O.A. No. 937/92

U.C. GUPTA

: Applicant.

O.A. No. 940/92

T.C. SETHI

: Applicant.

VERSUS

UNION OF INDIA

: Respondents.

Mr. S.K. Jain

: Counsel for the applicants

Mr. N.K. Jain

: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. N.K. Verma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Applicant has challenged the vires of the rules in the case of K.C. Sharma & Ors Vs. Chief Commr. (Administration) & Commissioner of Income-Tax & Ors in O.A. No. 846/86, decided on 27.11.92. Present respondents have preferred S.L.P. No. 6964/93 before the Hon'ble Supreme Court. Similar SLP has also been filed bearing No. SLP(C) No. 7071/93.

2. In the facts and circumstances of this case, at present only the direction can be given that the decision given in SLP(C) No. 6964/93, Chief Commissioner (Admin) & Commissioner of Income-Tax & Ors Vs. K.C. Sharma & Ors will be applicable in the instant case and the same shall be applied in the case of the applicant. □

3. With this direction, the O.A. stands disposed of accordingly, with no order as to costs.

N.K.Verma
(N.K. VERMA)
Administrative Member

D.L.Mehta
(D.L. MEHTA)
Vice-Chairman